

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.105
(IB)-104(PB)/2017

IN THE MATTER OF:

Bank of India

... Petitioner/Applicant

v.

Tirupati Infraprojects Pvt. Ltd.

... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC) CIRP

Order delivered on 15.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

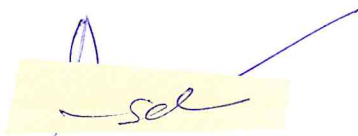
For the RP : Mr. Abhshek Anand, Mr. Karan Kohli, Mr. Sahil Bhatia, Advs.

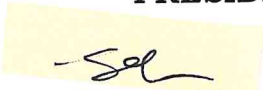
ORDER

New Cont. P-28/2022

Due to paucity of time, we are inclined to adjourn the matter for a physical hearing on 22.11.2022.

In the meanwhile, pleadings be completed and the hard copies be filed by the next date of hearing.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)